

(Hindi and English versions of the North Eastern Hill University, Shillong for the year 1991-92 together with Audit Report thereon.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library see No. LT 5883/94]

12.33 hrs.

MESSAGES FORM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Anti-Hijacking (Amendment) Bill, 1994, which has been passed the Rajya Sabha at its sitting held on the 5th May 1994."
- (ii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the suppression of Unlawful Acts Against Safety of Civil Aviation (Amendment) Bill, 1994 which has been passed by the Rajya Sabha at its sitting held on the 5th May 1994."

12.33 ½ hrs.

[English]

BILLS AS PASSED BY RAJYA SABHA

SECRETARY GENERAL: Sir, I also

Matters Under Rule 377

lay on the Table two Bills passed by Rajya Sabha on the 5th May, 1994:

- (1) The Anti Hijacking (Amendment) Bill, 1994.
- (2) The Suppression of Unlawful Acts Against Safety of Civil Aviation (Amendment) Bill, 1994.

12.34 hrs.:

COMMITTEE ON AGRICULTURE

Twelfth Report and Minutes

[English]

SHRI NITISH KUMAR (Barh): Sir, I beg to present the Twelfth Report (Hindi and English versions) of the Committee on Agriculture on the Draft Agriculture Policy Resolution 1992 of the Ministry of Agriculture and Minutes of Sitzings of the Committee relating thereto.

12.34 ½ hrs.

STANDING COMMITTEE ON COMMERCE

Fifth Report

[English]

SHRI H.D. DEVEGOWDA (Hassan). Sir, I beg to lay on the Table a copy of the Fifth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce on Demands for Grants (1994-95) of the Department of Commerce.

12.35 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need for Early Implementation of scheme for providing drinking water for miners in Singareni**

[Sh. A. Indrakaran Reddy]

collieries in Adilabad, Andhra Pradesh

SHRI A. INDRAKARAN REDDY (Adilabad): In Adilabad Andhra Pradesh, Bellampalli and surrounding villages like Mandmarry and Ramakrishna Puram Sri Rampur have about three to four lakh coal mine workers belong to Singareni collieries besides large number of people belonging to Backward Classes, Scheduled Castes Scheduled Tribes and other weaker sections. Every year, summer months become a nightmare for these people due to shortage of drinking water. The water, they get even otherwise, is very unhygienic as the area comprises of coal mines. The underground water is not fit for drinking. There is a long pending demand from the people to implement a scheme to provide drinking water from river Godavari. This scheme of Government for providing drinking water in Singareni collieries will cost about crores of rupees.

I, therefore urge upon The Union Government to ensure that Singareni colliery authorities contribute financially to Andhra Pradesh Government so that the above drinking water scheme is implemented at the earliest. Needless to mention that large number of Singareni colliery workers will benefit from the scheme.

(ii) Need to provide Financial Assistance to HMT so as to enable it to tide over its Financial Difficulties

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): The Hindustan Machine Tools (HMT), Bangalore inaugurated 42 years ago by the late lamented Prime Minister, Shri Jawaharlal Nehru was considered "JEWEL OF THE NATION". HMT over the last four decades has contributed immensely to the nation building. It is the nodal industry for many sectors like Defence, Aerospace, Railways, Automobile, General Engineer-

ing and so on. Its products include machine tools, watches, lamps, bearings, tractors, printing machines, etc.

Unfortunately, during the last two years, HMT has suffered immensely due to lack of proper management and the Government decisions in the past and present. HMT has reached an all time record loss of Rs. 110 crores as on 28.2.94. This is a very serious matter as it is affecting sizeable number of employees and 26,000 families. All branches are running under loss.

I therefore, urge upon the Government to take urgent steps to revamp HMT and to allow another three years to it to gear up with financial support by way of Grants and soft-loan for working capital.

(iii) Re: Need to Sanction Funds to increase the telecastpower of chhota Udaipur Doordarshan Kendra in the Current Year

[Translation]

SHRI N.J. RATHVA (Chhota Udaipur): Mr. Speaker, Sir, the objective of setting up a Doordarshan Kendra with a low power transmitter at Chhota Udaipur town in Gujarat during the time of Late Shri Rajiv Gandhi was that the people of this tribal area may be benefited by useful knowledgeable and instructive programmes of Doordarshan. But it is very distressing that right from the time of its setting up of this Doordarshan Kendra it is not working properly and the telecast is not upto the mark due to some technical faults. This Doordarshan Kendra is situated in tribal hill area.

Under the Rural Broad casting Scheme all the panchayats and the schools have been provided with television sets but the local people are not able to take benefit of this facility in the absence of proper telecasting arrangements. This issue is being frequently raised by the local people and